

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

STARRED QUESTION NO:74

ANSWERED ON:24.11.2009

CRIME AGAINST WOMEN

Meinya Dr. Thokchom;Sethi Shri Arjun Charan

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the cases of crime against women in general and against women belonging to SC/ST and the North East in particular are on the rise in some parts of the country;
- (b) if so, the total number of such cases registered during each of the last three years and the current year, State-wise including NCT of Delhi;
- (c) the total number of accused arrested in this regard and action taken against them, State-wise; and
- (d) the steps taken by the Government to check such incidents in future?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) to (d): A statement is laid on the table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (d) OF THE LOK SABHA STARRED QUESTION NO. 74 FOR 24.11.2009 REGARDING "CRIME AGAINST WOMEN".

(a) to (c): The detailed information regarding crimes against women, obtained from the National Crime Records Bureau, during the last three years 2005, 2006 and 2007 is placed at Annexure-I. Provisional figures for the years 2008 and 2009 based on monthly crime statistics are placed at Annexure-II. The State/UT-wise details regarding number of cases registered, charge sheeted persons arrested etc. is placed at Annexure-III. These statistics are inclusive for all women, including SC/ST women. In respect of women belonging to Scheduled Castes and Scheduled Tribes, separate information is being maintained only with respect to crime related to rape, details of which are placed at Annexure-IV and V, respectively. No information with reference to crimes committed against women belonging to North-Eastern States outside their home States is being maintained by NCRB, separately. However, NCT of Delhi has reported 5 and 17 number of cases of crime in 2008 and 2009 respectively, where victims are girls/ women from North-Eastern region.

(d): The Union Government attaches the highest importance to the matter of prevention of crimes against women and has enacted various legislations to prevent crimes against women, including Protection of Women from Domestic Violence Act, 2005. As per Seventh Schedule, 'Police' and 'Public Order' are State subjects under the Constitution and the primary responsibility of prevention, detection, registration, investigation and prosecution of crimes, including crimes against women, lies with the State Governments. Government of India has issued advisories to the State Governments/UT Administrations from time to time to give more focused attention to the administration of criminal justice with emphasis on prevention and control of crimes against women. In this regard, a detailed advisory dated 4th September, 2009 has also been sent to all States/UT Governments wherein States have been directed to make a comprehensive review of the effectiveness of the machinery in tackling the problem of violence against women and to take appropriate measures aimed at increasing the responsiveness of the law and order machinery. The comprehensive advisory has enumerated various steps for improving effectiveness of the machinery in tackling atrocities against women.